NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 96(ND)/2010 RT No.45/2016

Rakesh Kumar Gupta & Anr.

... Petitioners

Versus.

M/s G.I. Estates Pvt. Ltd. & Ors.

...Respondents

Present:

Mr. Mahendra Pai, Advocate for petitioners No. 1(i) to 1 (iv)

Mr. Ajay Sharma, Advocate for respondent No.5. Mr. Prince Chadha, Practising Company Secretary

for respondents No.2 to 4 & 7. None for respondent No. 6.

Mr. Prince Chadha, Practising Company Secretary for respondent Nos.2 to 4 & 7 states that respondents have engaged some advocate at Delhi but he is not aware of the name of the advocate. Seeks last opportunity for the purpose of arguments.

In view of the aforesaid statement, the matter is adjourned to 27.01.2017 for arguments. It is made clear that no request for further adjournment will be allowed. Respondent Nos. 2 to 4 and 7 are burdened with costs of Rs.5000/- for seeking adjournment to be paid to the petitioners.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member (Technical)

January 13, 2017